

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA No. 179/94 : Date of order 04.07.94

G.S. Rathore : Applicant

V/s

Union of India & Others : Respondents

Applicant present in person

Mr. Manish Bhandari : Counsel for the respondents
Nos. 1 & 2.

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Hon'ble Mr. Gopal Krishna, Member (J)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J)

Applicant Shri G.S. Rathore has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying therein that the respondents be directed not to make any recovery against the privilege pass and privilege ticket order issued in the year 1992.

2. I have heard the applicant and Shri Manish Bhandari, counsel for the respondents nos. 1 & 2.

3, The applicant was working as District Electrical Engineer under the control and supervision of the Deputy Chief Electrical Engineer (Construction) in the Western Railway, at Jaipur, when the impugned order dated 15.10.93 at Annexure A-1 was passed and a recovery of Rs. 10,258/- was directed to be made from his salary for allegedly availing excess number of one privilege pass and that a further recovery of Rs. 404/- was also directed to be made from his salary towards first class fare for two persons from Bombay to Ajmer against privilege ticket order. The contention of the applicant is that the unutilised passes were returned by him in special circumstances as leave permission was regretted by the controlling officer and

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these returned passes were cancelled by the pass issuing authority. It is urged by the applicant that these passes should not have been debited to his pass account.

4. The applicant instead of pressing this application on merits wants that the representation already made by him regarding his grievance in November, 1993 vide Annexure A-2 be decided on merits through a speaking order as the same is still pending consideration.

5. This application is disposed of with a direction to the respondents to decide the representation made by the applicant in November, 1993 vide Annexure A-2 through a detailed speaking order on merits within a period of two months from the date of receipt of a copy of this order. If the applicant is aggrieved by any decision taken on his representation, he shall be free to file a fresh OA. No order as to costs.

GK
(Gopal Krishna)
Member (J)